## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2024
ANSWERED ON:23.07.2014
DATA ON CORRUPTION CASES
Devi Smt. Rama:Khaire Shri Chandrakant Bhaurao

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Bureau of Investigation maintains record/data regarding the number of cases registered, searches/raids conducted, persons arrested, convicted and jailed;
- (b) if so, the details thereof for the last three years and the current years, Statewise and if not, the reasons therefor;
- (c) whether the Government has taken any steps/proposes to take steps to strengthen the Central Bureau of Investigation to enable it to effectively carry out its investigations and prosecutions in corruption related cases; and
- (d) if so, the details thereof and if not, the reasons therefor?

## **Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b):- CBI conducts searches at various places from time to time during investigation in accordance with law, depending upon the requirement of the cases. The number of raids/ searches conducted are a part of individual case record. No centralized data in this regard is maintained. Further, sending an accused, convicted in a case, to Jail after conviction is a judicial act performed by the trial court concerned. No centralized data in this regard is maintained by the CBI. However, the number of PC Act cases registered by CBI during the last 3 years i.e. 2011, 2012, 2013 and 2014 (upto 31.05.2014) is as under:-

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Year Total No. of PC Act Total No. of persons Total No. of persons

cases registered arrested in PC Act cases convicted in PC Act cases
2011 600 143 533
2012 703 132 163
2013 649 87 1136
268 9 407
2014 (upto
31.05.2014)
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- (c) & (d): The Government has taken following steps to strengthen Central Bureau of Investigation (CBI) to enable it to effectively carry out investigation and prosecution in corruption related cases:-
- (i) Government has strengthened CBI by creation of 715 posts at various level/category since 2010.
- (ii) Deputation of officers other than IPS has been ensured at the level of Superintendent of Police (SP) to Joint Director (JD) in CBI by amendment of Recruitment Rules thereby making the agency multidisciplinary.
- (iii) CBI has been modernized through implementation of various plan schemes.
- (iv) In order to facilitate speedy trial of cases investigated by CBI, the Government has sanctioned 92 additional special courts out of which 76 additional Special Courts have become operational.
- (v) Besides, CBI endeavours through constant monitoring/supervision of its action to ensure that there is no delay in trial.